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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 265/99

Date of Order : 22.2.99

BETWEEN :

V.Rajalingam

.. Applicant.

AND

1. The General Manager,  
S.C.Railway, Rail Nilayam,  
Secunderabad.

2. The Divisional Railway Manager,  
Hyderabad Division,  
Secunderabad.

.. Respondents.

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Counsel for the Applicant

.. Mr.K.Jai Raj

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

— — —

O R D E R

(( As per Hon'ble Shri R.Rangarajan, Member (Admn.) )

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None for the applicant. Mr.V.Rajeswara Rao, learned  
standing counsel for the respondents.



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2. The applicant challenges the recovery made from his salary towards irregular issue of pass. The applicant submits that he is not at ~~his~~ fault for the issue of pass and hence an enquiry should be conducted to arrive at the truth.

3. This OA is filed praying for a direction to the respondents to repay the entire amount of Rs.9728/- recovered from by the respondents [(] the applicant's salary along with interest at the rate of 12% per annum.

4. The applicant submits that he had made several representations to the Divisional Railway Manager to pass orders and to conduct an enquiry as the applicant did not ~~commit~~ ~~commence~~ any offence. The representations submitted by the applicant is to stop the recovery on 20.7.96, 10.4.97 and 12.9.97. It is stated that the respondents did not initiate any action inspite of sending legal notice dated 25.1.98 through an Advocate and the same was received and acknowledged by the respondent.

5. In view of the above the following direction is given :-

The applicant if so advised may submit a detailed representation now on receipt of the judgement to R-2. If such a representation is received by R-2, the same should be

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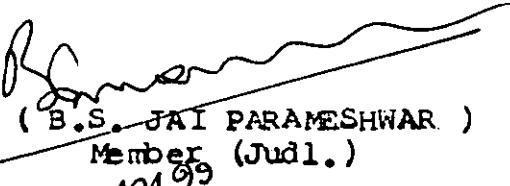
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disposed of within a period of 3 months from the date of receipt of a copy of the representation.

6. The OA is disposed of at the admission stage itself.

No costs.

  
( B.S. JAI PARAMESHWAR )

Member (Judl.)

22/2/99

  
( R.RANGARAJAN )

Member (Admn.)

Dated : 22nd February, 1999

( Dictated in Open Court )

  
R.R.  
16/2/99

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